

जिन्होंने कि यह कर्जा दे रखा है और उस पर कितना ब्याज आता है ?

**अध्यक्ष महोदय :** सवाल तो अलहदा है ।

**श्री कद्ववाय :** इंटेरेस्ट क्या आता है ?

**अध्यक्ष महोदय :** इस साल के कर्ज से यह सवाल सम्बन्धित है कि इस साल हम कितना कर्जा ले रहे हैं, अब यह बात कि कितना ब्याज हम देते हैं सारी दुनिया को या कितना ब्याज हम लेते हैं यह तो बिल्कुल एक अलहदा बात है ।

**Shri Warrior:** May I know whether these loans for the private sector will be channelised through any of the Government financial institutions like the Industrial Finance Corporation or will be given directly to the party concerned?

**Shri T. T. Krishnamachari:** World Bank loans are generally paid directly.

#### Bird and Co.

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\*528. { **Shri S. M. Banerjee;**  
**Shri Surendranath Dwivedy;**  
**Shri Yashpal Singh;**  
**Shri Indrajit Gupta;**

Will the Minister of Finance be pleased to state:

(a) whether Bird and Company, Calcutta is facing several prosecutions after the searches in their offices some months back;

(b) if so, the specific charges against them; and

(c) whether heavy fines have been imposed on them by the customs department?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) to (c). No prosecutions have been launched so far. The cases in respect of this company are under investigation or adjudication.

**Shri S. M. Banerjee:** May I know whether it is a fact that a show-cause notice by the Calcutta customs has been issued on November 30 in respect of Rallis under-invoicing of exports worth crores and this is in addition to another notice which was issued for Rs. 1 crore? If so, may I know what are the other charges in addition to this against this firm?

**Shri T. T. Krishnamachari:** I will not be able to give the amount. Two sets of enquiries are going on, one in regard to customs offences and the other in regard to foreign exchange offences. We have reached a fairly advanced stage in regard to certain customs offences and a show-cause notice has been issued. The enquiry will be conducted by a senior officer of the Government. In regard to foreign exchange offences, I think we are awaiting the completion of the proceedings in regard to the customs offences.

**Shri S. M. Banerjee:** May I know whether it is a fact that another charge against this particular firm is that apart from the under-invoicing, there has been some allegation of company law violation by the company and one such allegation is that Sir Edward Benthal himself has drawn huge money and repatriated it in foreign currency? May I know how far this is correct?

**Shri T. T. Krishnamachari:** I have not met him yet.

**श्री यशपाल सिंह :** क्या मैं यह जान सकता हूँ कि सरकार के एक बहुत बड़े रिटायर्ड अफसर भी इस में मौजूद हैं और उन्हीं की सहायता से यह कम्पनी गैरकानूनी काम करने में सफल हुई है ?

**Mr. Speaker:** He wants to know whether there is any high retired officer of the Government involved and whether through his complicity this has been possible?

**Shri T. T. Krishnamachari:** I have no information.

**Shri Surendranath Dwivedy:** In an earlier reply to a question regarding Bird and Company, the Minister stated that no names of any persons appear in the books that were seized from this company. May I know whether the names of certain persons including the ex-Auditor General of India and the former Chief Minister of Orissa have appeared in the letters that have been seized from this company during the search, and since this matter involves not only under-invoicing but also violation of the Companies Act may I know whether Government think it proper to entrust the enquiry to the Special Police Establishment?

**Shri T. T. Krishnamachari:** Certain proceedings have been initiated in this matter according to the law. I have nothing further to add.

**Shri Surendranath Dwivedy:** What about the first part of the question?

**Mr. Speaker:** That is under enquiry whether names of some particular persons also appear.

**Shri Surendranath Dwivedy:** Earlier they made a statement that no names appear in the books that were seized. This is a specific question whether they have seized letters in which these names appear.

**Mr. Speaker:** The letters must be with the investigating authority.

**Shri Surendranath Dwivedy:** They have said that in the books there is no mention of names. It creates confusion.

**Mr. Speaker:** That will be known after investigation.

**श्री रामसेवक यादव :** इस बर्ड एंड कम्पनी के खिलाफ कम्पनी कानून को तोड़ने के और अनेक प्रष्टाचारों के आरोप हैं, क्या मंत्री महोदय को यह जानकारी है कि इस कम्पनी की हिम्मत कानून तोड़ने के लिए इसलिए हुई कि राज्यों और केन्द्र के मंत्रियों के लड़के जिनकी कि बाजार

कीमत कम है वहां ज्यादा रुपयों पर नौकरों कर रहे हैं ?

**अध्यक्ष महोदय :** यह तो आप इनफ़ारमेशन दे रहे हैं ।

**Shri Bade:** In regard to (c), whether heavy fines have been imposed on them by the customs department, you have said that the matter is under investigation or adjudication and a show-cause notice has been given.

**Mr. Speaker:** The question also has to be addressed to the Chair.

**Shri Bade:** I am sorry, Sir. I want to know whether in the show-cause notice any fine is mentioned and if so what is the amount?

**Shri T. T. Krishnamachari:** The question of fine, if it is necessary, at all, would arise only after the adjudication is completed. I have said a very senior officer of the Central Board of Revenue is being appointed to go into the matter.

**Shri Buta Singh:** Since the company has been passing through so many hands, may I know who at present is the person or persons controlling the affairs of the company?

**Shri T. T. Krishnamachari:** I suppose the Managing Director and the Board of Directors.

**Shri Vasudevan Nair:** May I know whether the Government has found out whether some close relatives of some Central or State Ministers are employed by this firm? Does Government have any information on that?

**Shri T. T. Krishnamachari:** I am not in a position either to affirm or to deny this allegation. I think we are about 47 or 48 people and many of us have children. Maybe they would be employed, I do not know.

**Som: Hon. Members:** We could not follow.

**Mr. Speaker:** He says he is not in a position either to contradict or to affirm this aspersion. There are 47 or 48 . . .

**Shri S. M. Banerjee:** In this House, you remember, Sir . . .

**Mr. Speaker:** I am talking to one and the other Member is standing and beginning to talk. No; I will request hon. Members to conform to this that unless an hon. Member is identified, he should not begin to talk and when one is on his legs, the other should not stand up. This may kindly be observed.

**Shri Buta Singh:** May I know from the Minister whether he will find out and inform the House?

**Mr. Speaker:** Will he kindly find it out?

**Shri T. T. Krishnamachari:** I do not know. Maybe somebody is employed. Maybe somebody has been employed for a long time. All that I can tell hon. Members opposite is this. So far as Government is concerned, the law will be enforced without fear or favour, without being influenced in any manner. I cannot say anything more than that.

**Mr. Speaker:** Members are anxious that this information may be collected and given to them.

**Shri T. T. Krishnamachari:** I will try.

**Shri S. M. Banerjee:** Sir, you will remember in this House it was definitely mentioned during the course of the discussion and we know it for a fact, that a Minister's son is employed there. Our contention in this particular case is because a Minister's son was involved, they were implicated. That is why we wanted to know the name of the Minister?

**Mr. Speaker:** The Minister has said that the enquiry is going on and he will try to collect the information.

**Shri S. M. Banerjee:** There is no enquiry on the conduct of the Minister's son.

**श्री बागड़ी :** यह तो बहुत दिनों का पुराना किस्सा है । उनको पता होना चाहिये था मिनिस्टर्ज के छोकरों के बारे में ।

**Shri Nath Pai:** Is the Minister aware of a statement made either by the Chairman, Managing Director or somebody equally highly placed as a spokesman of the company to the effect that they have not received any show-cause notice, or any kind of charge against them as reported in the press, but if and when they do they will give a proper reply to that? Is there any truth in their contention that they were not officially interrogated or investigated?

**Shri T. T. Krishnamachari:** So far as I am concerned, I know that the investigation has been carried on by the Customs officers in Calcutta. The matter has come up in regard to . . . . . (*Interruption*). The hon. Member may please listen to me. If he is not interested, I shall sit down. I will repeat it for the benefit of the hon. Member so that he might not put another question. The whole matter was investigated by the customs officers in Calcutta. It reached a stage at which adjudication proceedings had to be started. My Secretary consulted me about it and I have suggested that a high-power man from the Centre might be sent for that purpose so that nobody could say he has been influenced one way or the other. That is all I know about it. I have told my Secretary that we should issue a show-cause notice.

**Shri Surendranath Dwivedy:** Two show-cause notices were issued already.

**Shri T. T. Krishnamachari:** Let me finish my story. The point is the people concerned wanted to see me. I said the proper person to see in this connection is the Secretary of the Department. I think the Secretary of

the Department saw somebody connected with the firm. They have been told that this official has been appointed and he will take up the adjudication proceedings shortly. Beyond that, I am not in a position to say anything.

**Shri P. C. Borooah:** May I know whether any inquiry has been instituted against another European firm which has been recently found to be indulging in the same activity?

**Shri T. T. Krishnamachari:** In the course of investigation, both in regard to customs offences and foreign exchange offences, many firms have come into the picture. I think the total number is about 17. Some of them may be European and some of them may have European names. To my knowledge—perhaps I am not quite accurate—investigations are going on against 17 firms.

**Mr. Speaker:** Next question. **Shri Prakash Vir Shastri,**

**Shri Bade:** Sir, I want to raise a point of order. The press-note mentions a sum of Rs. 11 crores but the Minister says nothing about it. Sir, I want your guidance in this respect whether we should believe the press-note or the Minister.

**Mr. Speaker:** He has got only the press-note. The Minister says he has asked that something might be done. It might have been done.

**Shri Bade:** The amount is mentioned.

**Mr. Speaker:** Next question.

**आयुर्वेदिक और ऐलोपैथिक चिकित्सा पद्धति के स्नातक**

\*५२६. श्री प्रकाशवीर शास्त्री : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आयुर्वेदिक और ऐलोपैथिक चिकित्सा पद्धति के स्नातकों के सम्बन्ध में महाबलेश्वर कांफ्रेंस में किये गये निर्णय को अन्तिम रूप दे दिया गया है ;

(ख) क्या यह सच है कि मिश्रित चिकित्सा पद्धति की शिक्षा देने वाले कालिजों में छात्रों की संख्या कम हो गई है ;

(ग) क्या मिश्रित चिकित्सा पद्धति की शिक्षा देने वाले कालिजों की बन्द करने के विरुद्ध सरकार को कुछ जापन मिले हैं ; और

(घ) यदि हां, तो उन पर सरकार की क्या प्रतिक्रिया है ?

स्वास्थ्य मंत्रालय में उपमंत्री (डॉ० ब० स० राजू ) : (क) एक विवरण सभा-पटल पर रख दिया गया है। [ पुस्तकालय में रखा गया, देखिए संस्था एल टी २०६४।६३ ]

(ख) सूचना राज्य सरकारों। संघ क्षेत्रों से प्राप्त की जा रही है और यथा-समय सभा-पटल पर रख दी जायेगी।

(ग) जी नहीं।

(घ) यह प्रश्न नहीं उठता।

(a) A statement is laid on the Table of the Sabha. [Placed in Library. See No. LT-2094/63].

(b) Information is being obtained from the State Governments/Union Territories and will be laid on the Table of the Sabha in due course.

(c) No, Sir.

(d) Does not arise.

श्री प्रकाशवीर शास्त्री : जो पाठ्य-क्रम कालिजों में चल रहे होते हैं जब उन में कोई परिवर्तन किया जाता है तो जो विद्यार्थी दूसरे या तीसरे या चौथे वर्ष में पढ़ रहे होते हैं, उन पर उसका कोई प्रभाव नहीं पड़ता है, पहले साल से जो प्रवेश लेना चाहते हैं, उन पर ही उसका प्रभाव पड़ता है, महाबलेश्वर में इस प्रकार का निर्णय लेते समय सरकार ने क्या विचार किया है कि